The question was put and the motion was adopted.

SHRIMATI VEENA VERMA: Madam, I introduce the Bill.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): The Sugar-Cane Amendment Bill, 1994—Dr. Naunihal Singh—not present.

The Farm Produce Price Fixation Authority Bill, 1994—Dr. Naunihal Singh—not present.

The Indian Penal Code (Amendment) Bill,

1994—

Dr. Naunihal Singh—not present.

The Constitution (Amendment) Bill, 1994 (to amend article 324)—Shri Satya Prakash Malaviya—not present. The Constitution (Amendment) Bill. 1994 (to amend the Eighth Schedule)—Shri Satya Prakash Malaviya—not present.

THE FOREIGN AIDS FUND OF INDIA BILL, 1994

SHRI SUSHIL KUMAR SAMBHAJIRAO SHINDE (Maharashtra): Madam, I beg to move for leave to introduce a Bill to monitor the foreign aids and matter connected therewith.

The question was put and the motion was adopted.

SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: Madam, I introduce the Bill.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): The Constitution (Amendment) Bill, 1994 (to amend article 348)—Shri Satish Pradhan—not present.

THE PREVENTION OF INFLUX OF FOREIGN NATIONALS IN THE COUNTRY BILL, 1991—Contd.

THE-VICE-CHAIRMAN (MISS SAROJ KHAPARDE): We now take up the further consideration of the Prevention of Influx of Foreign Nationals in the Country Bill, 1991. Unfortunately, the mover of the Bill, Shri Krishan Lai Sharma, is not here.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) Madam. I can reply now

THE VICE-CHAIRMAN MISS SAROJ KHAPARDE): I would like to know from hon. Members whether anybody would like to speak on this Bill.

AN HON. MEMBER: Let the Minister reply.

SHRI JOHN F. FERNANDES (Goa): Madam, the mover of the Bill is absent. The Bill would lapse.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): On 13th May, 1994, when the Bill was last discussed, Shri Md. Salim was on his legs; he had not concluded his speech. But he is not here. Therefore, I would like to request the hon. Minister to reply.

SHRI JOHN F. FERNANDES: On a point of order, Madam. The mover of the Bill is not present. What is the point in debating this Bill? The mover of the Bill has to move the Bill for passing.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): I would like to request the hon. Minister to reply.

SHRI JAGESH DF.SAI (Maharashtra): No. (.Interruptions)

SHRI RAJESH PILOT: Madam Vice Chairman, Shri Krishan Lai Sharma moved this Bill on 29th April, 1994. While moving the Bill, he mentioned about the problem of influx of foreign nationals into the country. Madam, from the Government side, we have been answering questions on this subject. We have been saying that Government is fully aware of the problem, that we are aware of the complexities and dimensions of the problem and that we have taken all possible steps to check the influx of foreign nationals into the country, particularly, Bangladeshi nationals.

There are two ways in which we can check such influx. One is having the physical barrier to stop the influx of foreign nationals. Then, gearing up the administrative machinery to such a degree that you are able to prevent the entry of these persons, *i.e.* the infiltrators.

In this connection, I would like to draw the attention of the House to the steps, the Government has taken.